

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

IA No.491 of 2020

In

Company Appeal (AT) (Ins) No.195 of 2020

IN THE MATTER OF:

K. Kappuswamy & Anr.

...Appellants

Versus

**G.V. Ravikumar, Liquidator of
Thirupur Suriya Textiles Pvt. Ltd. & Ors.**

...Respondents

With

Company Appeal (AT) (Ins) No.196 of 2020

IN THE MATTER OF:

K. Kappuswamy & Anr.

...Appellants

Versus

**G.V. Ravikumar, Liquidator of
Tiruppur Surya Hitec Apparel Pvt. Ltd. & Ors.**

...Respondents

For Appellants:

**Shri S. Santanam Swaminadhan and Shri Kartik
Malhotra, Advocates**

For Respondents:

**Shri Dinkar Singh, Advocate (R-3)
Shri G. Ananda Selvam and Shri G. Kanimozhi,
Advocates (for Liquidator)
Shri G.V. Ravikumar – Liquidator**

ORDER

04.02.2020 Learned Counsel for the Appellant states that beyond the period of Appeal of 30 days, there is delay of 8 days and IA No.491 of 2020 has been filed. In view of the submissions, the delay of 8 days is condoned.

Heard. Issue Notice. Advocate – Shri G. Ananda Selvam appears for the Liquidator and Advocate - Shri Dinkar Singh appears for Respondent No.3. Requisite along with process fee, if not filed, be filed by tomorrow regarding rest of Respondents. If the Appellants provide the e-mail address of

Respondents, let notice be also issued through e-mail. The other Respondents may be served.

Respondents may file their Replies.

List the Appeal 'for admission (after Notice)' on **3rd March, 2020**.

Meanwhile, the proceedings of liquidation may go on.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md